

आयकर अपीलिय अधीकरण, न्यायपीठ – “B” कोलकाता,  
**IN THE INCOME TAX APPELLATE TRIBUNAL “B” BENCH: KOLKATA**  
 (समक्ष) Before श्री ए. टी. वर्की, न्यायीक सदस्य एवं/and श्री एम .बालागणेश, लेखा सदस्य)  
 [Before Shri A. T. Varkey, JM & Shri M. Balaganesh, AM]

**I.T.A. No. 570 & 650/Kol/2016**  
**Assessment Year:**

Matrivani Institute of Experimental Research & Education (PAN: AABTM0125H)	Vs.	Commissioner of Income-tax (Exemption), Kolkata.
Appellant		Respondent

Date of Hearing	25.09.2017
Date of Pronouncement	25.09.2017
For the Appellant	Shri Manish Tiwari, FCA
For the Respondent	Md. Usman, CIT, DR

**ORDER**

**Per Bench**

Both these appeals are filed by the assessee against the separate orders of Ld. CIT(E)-Kolkata dated 25.02.2016 and 14.03.2016 respectively for cancelling the registration u/s. 12AA(3) and rejection of registration u/s. 80G(5)(vi) of the Income-tax Act, 1961.

2. At the time of hearing, the Ld. Counsel for the assessee submitted that he has instructions from the assessee not to pursue the above appeals and has filed a written application for withdrawal. Hence, he prayed before the bench to treat the appeals as withdrawn. Ld. DR. did not object to this prayer of Id. AR. Hence, the appeals of the assessee are dismissed as withdrawn.

3. In the result, both the appeals of the assessee are dismissed.

Order is pronounced in the open court.

Sd/-  
 (M.Balaganesh)  
 Accountant Member

Sd/-  
 (Aby. T. Varkey)  
 Judicial Member

Dated : 25th September, 2017

JD.(Sr.P.S.)

Copy of the order forwarded to:

1. Appellant – Matrivani Institute of Experimental Research & Education,  
6-A, Seven Tanks Lane, Kolkata-700 030.
- 2 Respondent –. CIT(Exemption), Kolkata.
3. The CIT(A) , Kolkata.
4. CIT , Kolkata
5. DR, Kolkata Benches, Kolkata  
/True Copy,

By order,

Sr. Pvt. Secretary